

(2014) 04 KAR CK 0132

In the Karnataka High Court

Case No : Writ Petition Nos. 202214 and 202293 of 2014 (GM-TEN)

JMC Projects (India) Limited

APPELLANT

Vs

State of Karnataka

RESPONDENT

Date of Decision : 30-04-2014

Acts Referred:

Karnataka Transparency in Public Procurements Act, 1999 — Section 16

Citation : (2014) 4 KarLJ 263 : (2014) 4 KCCR 3555

Hon'ble Judges : H.G. Ramesh, J

Bench : Single Bench

Advocate : Sachin M. Mahajan, Advocate for the Appellant; Manvendra Reddy, Government Advocate, Y.S. Krishnamurthy for Om Sri Kanakadurga Associates, Advocate for the Respondent

Final Decision : Dismissed

Judgement

H.G. Ramesh, J.—Learned Counsel appearing for the petitioners does not dispute that the petitioners have a statutory remedy of appeal u/s 16 of the Karnataka Transparency in Public Procurements Act, 1999 as against rejection of the petitioner's tender submitted in respect of the construction work in question. Hence, I decline to entertain these writ petitions with liberty to the petitioners to avail of the statutory remedy of appeal in accordance with law. The writ petitions are accordingly dismissed. In view of dismissal of the writ petitions, I.A. No. 2 of 2014 filed for vacating of the interim order does not survive for consideration; it also stands dismissed. Petitions dismissed.